

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV :

3. C.A./223/2024 in C.P.(CAA)/294(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.07.2024

NAME OF THE PARTIES: Jagadeesh Iron And Steels Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013. Rule 154, NCLT Rules, 2016

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**ORDER**

1. Mr. Avinash R. Khanolkar a/w Ms. Khushbu Bhanushali, Ld. Counsel for the Applicant present.
2. **C.A./223/2024:** This is an Application filed by the main Petitioners seeking rectification in the final order in CP(CAA)/294/2023 dated 05.06.2024. The Applicants submit that Para 12(ii) is irrelevant in the order, hence, seeks rectification. The Bench is convinced that the direction in para 2(ii) of the order is unwarranted. Therefore, we order that -  
**Para 2(ii) of Order dated 05.06.2024 in CP(CAA)/294/2023 is hereby deleted.**  
Rest of the order remain unchanged.
3. With the above direction, CA/223/2024 is allowed and **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)